

DIVISION BENCH
COURT - II

S-4

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/808(KB)2018
IA(I.B.C)/1389(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	ULIKE DEVELOPERS PRIVATE LIMITED VS DEVIKRIPA TRADING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)
Mr. Saurav Jain, Adv.] For the Liquidator

ORDER

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/1389(KB)2024:**
 - a. It is submitted by the learned Counsel appearing on behalf of the Liquidator that extension of six months has been allowed by this Tribunal. Distribution of assets is almost over.
 - b. This application has been filed by the Liquidator to place on record the 19th Progress Report, which is placed at pages 14 to 25.
 - c. This application is supported by an affidavit which is placed at pages 11 to 12.
 - d. The 19th Progress Report is taken on record.
 - e. Accordingly, IA(I.B.C)/1389(KB)2024 is allowed and disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**